

LOK SABHA

BULLETIN – PART II

(General information relating to Parliamentary and other matters)

Nos.1397 - 1408] [Tuesday, September 1, 2020 /Bhadrapada 10, 1942 (Saka)

No. 1397

Table Office

Commencement of Fourth Session of the Seventeenth Lok Sabha

Members are informed that the Fourth Session of the Seventeenth Lok Sabha will commence on Monday, the 14th September, 2020.

No. 1398

Table Office

Allotment of Days for the transaction of Business during the Fourth Session

As at present arranged, sittings of Lok Sabha for transaction of business have been fixed provisionally for :-

Monday, the 14th September,
Tuesday, the 15th September,
Wednesday, the 16th September,
Thursday, the 17th September,
Friday, the 18th September,
Saturday, the 19th September,
Sunday, the 20th September,
Monday, the 21st September,
Tuesday, the 22nd September,
Wednesday, the 23rd September,
Thursday, the 24th September,
Friday, the 25th September,
Saturday, the 26th September,
Sunday, the 27th September,

Monday, the 28th September,
Tuesday, the 29th September,
Wednesday, the 30th September, and
Thursday, the 1st October, 2020.

No. 1399

Table Office

Time of Sittings of Lok Sabha

Unless the Speaker otherwise directs, the Lok Sabha will sit as per the following schedule:-

- (i) 14.9.2020 (**first day only**) -- 9 A.M. to 1 P.M.
 - (ii) 15.9.2020 to 1.10.2020 -- 3 P.M. to 7 P.M.
-

No. 1400

Table Office

Issuance of Summons through Member's Portal

In view of the prevailing extraordinary situation due to Covid-19 pandemic, Members are informed that Summons have been issued through Member's Portal.

No.1401

Question Branch

Question Hour

There will be no Question Hour during the Fourth Session of the Seventeenth Lok Sabha.

Private Members' Business

In view of the request of the Government owing to prevailing extraordinary situation due to Covid-19, the Speaker has directed that no day be fixed for transaction of Private Members' Business during the Session.

No. 1403

Table Office

Notices required to be given before the commencement of the Sitting

Members are informed that notices which are required to be given before the commencement of the sitting on the day on which the matter is proposed to be raised in the House, will be entertained only from **Wednesday, the 9th September, 2020 (10 A.M.)**. Such notices received prior to the said date will not be admissible.

No. 1404

Table Office

Time of receipt of Notices for sitting of Lok Sabha on 14 September, 2020

Members are informed that time of receipt of the following notices for the **first sitting** of the ensuing session on **14 September, 2020** will be upto **8 A.M.** :-

Sl. No	Notices
(1)	Adjournment Motion (Rule 57)
(2)	Calling Attention (Rule 197)
(3)	Motion of No Confidence (Rule 198)
(4)	Procedure when introduction of Bill opposed (Rule 72)
(5)	Notice of question of privilege (Rule 223)

2. Members are also informed that time of receipt of notices for the rest of the sittings of the ensuing session will continue to be **upto 10 A.M.**, as per earlier practice.

Procedure for giving Notices in PNO

The general procedure for giving notices is as follows:-

- (a) Every notice required by the Rules shall be given in writing addressed to the Secretary General and signed by the Members giving notice and shall be delivered at the Parliamentary Notice Office within the time frame prescribed for that class of notice in the relevant rule. Notices left after the prescribed time or when the Parliamentary Notice Office is closed shall be treated as given on the next day. This is not intended to preclude Members from sending notices addressed to the Secretary General by post and notices so received will be passed on to the Parliamentary Notice Office. Members who wish to submit notices online may also do so.
- (b) Communications of different matters should not be combined in one letter.
- (c) The principal notices required by the Rules and the period of notices are:-
 - (i) of Amendments to Resolutions - One day
and Motions
 - (ii) of Amendments to Bills - One day; and
 - (iii) on Matters of urgent public - from 1700 hours to 1800 hours on the
importance day prior to the day/date of raising the
matter.

Kind co-operation of members is solicited.

No.1406

Parliamentary Notice Office

Keeping of Notice Boxes outside P.N.O. and Parliament House Reception Office

Members are informed that a Notice Box, duly locked, is kept outside the Parliamentary Notice Office to enable them to deposit notices before or after office hours. For the convenience of members who send their notices through their representatives or messengers not holding valid passes for entry into the Parliament House, a Notice Box, duly locked, is also kept at the Parliament House Reception Office. Notices can be deposited in this Box. The notices from the box placed at the Reception Office will be taken out at 1000 hours and thereafter, at an interval of one hour.

No.1407

Parliamentary Notice Office

Counter for receiving Notices at Parliament House Reception Office

Members are informed that a counter of Parliamentary Notice Office has been opened in the Parliament House Reception Office which will be functional from 01.09.2020 to 01.10.2020 to receive various Notices of Members. The counter will be functional from 1000 hours to 1800 hours till 13.09.2020. On 14.09.2020, the counter will be opened from 0700 hours to 1800 hours. From 15.09.2020 to 01.10.2020 the timings will be from 0900 hours to 1900 hours.

Procedure for giving Notices of Motions under Rule 184 and of Short Duration Discussions under Rule 193.

- (I) **Attention of the Members is invited to Direction 113BB of Directions by the Speaker relating to ‘Procedure for giving notices of motions under Rule 184 and of Short Duration Discussions under Rule 193’ which provides as follows:-**

“113BB. (1) Notices of Motions under Rule 184 and Short Duration Discussions under Rule 193 shall be accepted from the date following the date of issue of summons for a session.

- (2) Such notices regarding statements to be made in the House by Ministers or statements, reports or papers to be laid on the Table shall be accepted from 10.00 hours on the day the list of business wherein the item has been included, is circulated to members.
- (3) In a case where a supplementary list of business is circulated in the House in regard to a statement, notices in respect of that statement received within fifteen minutes of circulation of the list of business, shall be deemed to have been received at the same point of time and their *inter-se* priority determined by ballot.
- (4) In a case where an announcement is made by the Chair about a statement to be made by a Minister in the House, notices in respect of that statement shall be accepted from the time the announcement is made by the Chair in the House.
- (5) In a case where a statement is made without being included in the list of business or supplementary list of business, notices in respect of such statement shall be accepted from the time the statement is actually made in the House.
- (6) All notices received within fifteen minutes of announcement by the Chair, or statement by the Minister under clauses (4) and (5) respectively, shall be deemed to have been received at the same point of time and their *inter-se* priority determined by ballot.

Explanation – The period of fifteen minutes referred to in clauses (3) and (6) shall be computed from the time of completion of circulation of list of business or the announcement by the Chair or the statement of the Minister, as the case may be.”

2. **Members are requested to deliver all such notices in the Parliamentary Notice Office and not to pass them on to any officer at the Table of the House. In any case the time of receipt of the notice in the Parliamentary Notice Office alone is taken into account for purposes of ballot, etc.**

(II) Attention of the Members is also invited to Rule 193 of the Rules of Procedure and Conduct of Business in Lok Sabha which states: –

“193. Any member desirous of raising discussion on a matter of urgent public importance may give notice in writing to the Secretary-General specifying clearly and precisely the matter to be raised:

Provided that the notice shall be accompanied by an explanatory note stating reasons for raising discussion on the matter in question:

Provided further that the notice shall be supported by the signatures of at least two other members.”

The notices of Short Duration Discussions not conforming to the above provisions in the Rules of Procedure are liable to be held out of order.

SNEHLATA SHRIVASTAVA
SECRETARY GENERAL